

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.1194
FIR No. 085/2020
P.S. Ranhola
State Vs. Laxman
U/s 363 IPC**

16.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 483 Cr.P.C. for grant of anticipatory bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
IO ASI Tara Chand present.
Sh. R. B. Singh, Ld. counsel for the applicant/accused.

IO ASI Tara Chand filed a reply to the application wherein it has been stated that the applicant/accused has not joined the investigation till date and his custodial interrogation is required for the purpose of recovery of the kidnapped girl namely Kavita. On the other hand, the counsel for the applicant/accused submitted that the applicant/accused is ready to join the investigation as and when the IO is required. In view of the same, the applicant/accused shall join the investigation on 17.06.2020 at 10:00 pm in PS Ranhola with the IO. The IO shall file the status report on the next date of hearing qua the investigation conducted by him. Till the next date of hearing, the applicant/accused shall not be arrested.

Bail application be listed for consideration on **26.06.2020**.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
16.06.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.1096
FIR No.25/2020
P.S. Anand Parbat
State Vs. Vikram Saini
U/s 302/364/34/120B IPC.**

16.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Rakesh Kumar, Ld. counsel for the applicant/accused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
16.06.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 59/2020

PS : Kirti Nagar

U/S: 308/323/506/34 IPC

State Vs. Manuver Hussain

16.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

None for the applicant / accused despite repeated calls since morning.

IO/ Insp. Surya Prakash present.

Reply filed be taken on record.

As none has appeared despite repeated calls since morning, matter is adjourned and no adverse order is being passed today in the interest of justice.

Put up for arguments on **01.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
16.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 433/2018

PS : Ranhola

U/S: 376/506 IPC & 6 POCSO Act

State Vs. Tarik Khan

16.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Sakshi, Ld. Counsel for applicant/accused through Video Conferencing.

Complainant not present.

There is some disturbance in hearing through video conferencing. Ld. Counsel for applicant / accused has requested to the Reader of this court to adjourn the bail application for 24.06.2020.

Issue notice to the complainant for next date of hearing.

On the telephonically request of Ld. Counsel for applicant / accused, bail application is adjourned to **24.06.2020** for arguments.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
16.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.628/2019
P.S. Nihal Vihar
State Vs. Ashok Kumar
U/s 370/370A/376D/506/34 IPC
& Section 6 POCSO Act & Section 3/4 ITP Act.

16.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. M. P. Sinha, Ld. counsel for the applicant/accused
(through VC).

Heard through VC.

The counsel for the applicant/accused submits that he is not ready with arguments and requests for adjournment. At his request, bail application is adjourned.

The complainant be summoned for the next date of hearing through IO in terms of previous order who shall remain present at the time of arguments on the bail application.

Bail application be listed for consideration on 24.06.2020 through VC. IO be also summoned.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
16.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.1115/2020
FIR No.723/2019
P.S. Ranhola
State Vs. Meera
U/s 420/34 IPC

16.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Vineet Rana, Ld. counsel for the applicant/accused
(through VC).

Heard through VC.

The counsel for the applicant/accused submits that he is not ready with arguments and seeks adjournment. At his request, bail application is adjourned.

Bail application be listed for consideration on 01.07.2020 through VC. Interim order dated 26.05.2020 to continue.

Copy of the order be uploaded on the net.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
16.06.2020